CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



C.P. NO.400/2002 IN O.A. NO. 885/2000

Thursday, this the 9th day of January, 2003

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J) HON'BLE MR. V. SRIKANTAN, MEMBER (A)

- 1. Smt. Saroj Bala, W/o Shri Deepak Sachdeva, R/o 5-L/125, N.I.T. Faridabad
- 2. Smt. Sunīta Bedī, W/o Shrī Vijay Kumar, E-15/83, Sector-8, Rohīnī

Petitioners

(By Advocate : Shri V.K. Rao)

Versus

- 1. Shri S.C. Tripathi,
 Secretary,
 Deptt. of Elementary Education & Literacy,
 Ministry of Human Resource Development
 Government of India, Shastri Bhawan,
 New Delhi
- 2. Shri Satish Loomba,
 Director,
 Directorate of Adult Education,
 Ministry of Human Resource Development,
 10 Jamnagar House Hutments
 Shahjahan Road,
 New Delhi
- 3. Shri K.N. Mishra,
 Deputy Director (Admn)
 Directorate of Adult Education,
 Ministry of Human Resource Development,
 10 Jamnagar House Hutments
 Shahjahan Road,
 New Delhi

..... Respondents

(By Advocate : Shri K.C.D. Gangwani)

ORDER (Oral)

By Hon'ble Mrs. Lakshmi Swaminathan. VC (J) :

Shri K.C.D. Gangwani, learned senior counsel for the respondents has submitted a letter dated 10.12.2002 from the Staff Selection Commission (SSC) addressed to respondent No.2, which is taken on record. From the relevant portion of this letter, it is noted

PL

(dy)

that the SSC has stated that "skill test in Stenography for Steno Grade "D" for Matric level examination, 2001 is likely to be held by June/July 2003".

- The learned senior counsel for the respondents 2. has submitted that SSC was not a party to OA. respondents had, however, in pursuance of Tribunal's direction dated 03.09.2001, pursued the matter with SSC to hold the requisite test as ordered in the Tribunal's order dated 03.09.2001 and have got the reply that this will be done by the SSC as mentioned in their letter dated 10.12.2002. Having regard to the facts and circumstances of the case, we are unable to agree with the contention of the learned counsel for petitioners that the respondents have willfully and contumaciously disobeyed the Tribunal's direction, justifying further action to be taken against them in the Contempt Petition 400/2002.
- 3. In the above facts and circumstances, CP No.400/2002 is dismissed. Notices to the alleged contemnors are discharged and file be confined to the record room.

(V. SRIKANTAN) MEMBER (A)

John Smelle,

/pkr/